

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **01th** day of **June**, 2018

Present :

Hon'ble Dr. Murtaza Ali, Member-J

Original Application No.330/00529/2018

Akhileshwar Tiwari, A/A 44 years, S/o Shri Umeshwar Tiwari, R/o Village Karuwa Kala, Post- Dumaria, Police Station & District Garhwa (Jharkhand) 822 114, Presently posted as Assistant Central Intelligence Officer, S.I.B. Varanasi, CP-9, Awas Vikas Colony, Pandeypur, Varanasi.

.....Applicant.

By Advocate -Shri S. Mukerjee

V E R S U S

1. The Union of India through the Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Director, Intelligence Bureau, Ministry of Home Affairs, North Block, New Delhi.
3. The Joint Director (Establishment), Intelligence Bureau Head Quarters, 35 Sardar Patel Marg, New Delhi.

..... Respondents

By Advocate : Shri L.P. Tiwari

O R D E R

Heard Shri S. Mukherjee, counsel for the applicant and Shri Arvind Singh proxy counsel for Shri L.P. Tiwari, counsel for the respondents.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 26.07.2016 (Annexure-4) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed of with direction to respondent No.3/Competent Authority to decide the representation dated 26.07.2016 (Annexure-4) of the applicant by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. The applicant is also directed to send a copy of this order along with a copy of the representation dated 26.07.2016 (Annexure-4) to the said authority within a period of two weeks. No order as to costs.

Member-J

RKM/